

Form No. SH-7

Notice to Registrar of any alteration of share capital
[Pursuant to section 64(1) of the Companies Act, 2013
and rule 15 of the Companies (Share Capital and Debentures)
Rules, 2014]



Form language

 English Hindi

Refer instruction kit for filing the form.

All fields marked in * are mandatory

Company Information**1 Particulars of the company**

(a) *Corporate Identity Number (CIN)

(b) *Name of the Company

(c) *Address of the registered office of the company

(d) *Email ID of the company

2 Purpose of the form

- Increase in share capital independently by company
- Increase in number of members
- Increase in share capital with Central Government order
- Consolidation or division etc
- Redemption of redeemable preference shares
- Cancellation of unissued shares of one class and increase in shares of another class

3 In accordance with section 61(1) of the Companies Act, 2013, that by Ordinary Special

(a) resolution at the meeting of the members of the company held on (DD/MM/YYYY)

(b) Service request number (SRN) of related Form MGT-14

| Particulars | No. of members | No. of shares held by them |
|-------------|----------------|----------------------------|
|-------------|----------------|----------------------------|

| | | |
|---|--|--|
| Members present at meeting where the decision of alteration was taken | | |
| Members who voted in favour of the proposal | | |
| Members who voted against the proposal | | |
| Members who abstained from voting | | |

4 The authorised share capital of the company has been increased from

| Type of shares | Class of shares | Nominal value per share (in INR) | Existing number of shares | Whether revision required <input type="radio"/> Yes <input type="radio"/> No | Additional number of shares | Revised number of shares | Existing total value | Revised total value | Total addition | Brief description of the conditions (e.g. voting rights, dividend rights, winding-up rights, etc.) subject to which new shares are proposed to be issued |
|--------------------------|-----------------|----------------------------------|---------------------------|--|-----------------------------|--------------------------|----------------------|---------------------|----------------|--|
| <input type="checkbox"/> | | | | | | | | | | |
| <input type="checkbox"/> | | | | | | | | | | |
| <input type="checkbox"/> | | | | | | | | | | |
| <input type="checkbox"/> | | | | | | | | | | |

5 The number of members in the company has been increased from

| (a) Existing | (b) Revised | (c) Difference (Addition) |
|-----------------|----------------|------------------------------|
| | | |

(d) Maximum number of members excluding past and present employee(s)

6 (a) In accordance with sub-section (6) of section 62 of the Companies Act, 2013, the authorised share capital of the company has been increased consequent upon an order number dated (DD/MM/YYYY) of the Union Government State Government of under sub-section (4) of section 62 for conversion of Debentures Loans into shares

(b) A copy of the aforesaid order was received by the company from the Central Government on (DD/MM/YYYY)

(c) Whether any appeal has been filed before the Tribunal against the order of Central Government? Yes No

(c)(i) Date of passing the order by Tribunal (DD/MM/YYYY)

(ii) Date of receipt of such order (DD/MM/YYYY)

(d) SRN of INC-28 in which the order of Central Government/ Tribunal is filed

7 Notice is hereby given that in accordance with section 61 of the Companies Act, 2013, that the company has on (DD/MM/YYYY)

(a) Type of Impact

Consolidated
 Converted
 Reconverted
 Subdivided
 Cancellation of unissued shares

The below tables are applicable in case of consolidation/sub-division

8 (a) Capital structure before consolidation/sub-division

| Type of share | Class of share | Number of shares | Nominal value per share (in INR) | Total Amount of shares (in INR) |
|--------------------------|----------------|------------------|----------------------------------|---------------------------------|
| <input type="checkbox"/> | | | | |
| <input type="checkbox"/> | | | | |

Add row

Delete row

(b) Capital structure after consolidation/sub-division

| Type of share | Class of share | Number of shares | Nominal value per share (in INR) | Total Amount of shares (in INR) |
|--------------------------|----------------|------------------|----------------------------------|---------------------------------|
| <input type="checkbox"/> | | | | |
| <input type="checkbox"/> | | | | |

Add row

Delete row

(c) Whether consolidation results in changes in voting percentage of shareholders

Yes
 No

(c) (i) Date of passing the order by Tribunal (DD/MM/YYYY)

(c) (ii) Date of receipt of such order (DD/MM/YYYY)

(c) (iii) SRN of INC-28 in which the order of Tribunal is filed

The below table/fields are applicable in case of conversion

9 (a) Capital structure before conversion

| Type of share | Class of share | Number of shares | Nominal value per share (in INR) | Total Amount of shares (in INR) |
|--------------------------|----------------|------------------|----------------------------------|---------------------------------|
| <input type="checkbox"/> | | | | |
| <input type="checkbox"/> | | | | |

Add row

Delete row

(b) Capital structure after conversion

(b) (i) Value of stock

The below table/fields are applicable in case of re-conversion

10 (a) Capital structure before reconversion

(a) (i) Value of stock

(b) Capital structure after reconversion

| | Type of share | Class of share | Number of shares | Nominal value per share (in INR) | Total Amount of shares (in INR) |
|--------------------------|---------------|----------------|------------------|----------------------------------|---------------------------------|
| <input type="checkbox"/> | | | | | |
| <input type="checkbox"/> | | | | | |

Add row

Delete row

The below table is applicable in case of cancellation

11 (a) Provide details of the class of shares cancelled

| | Type of share | Class of share | Number of shares | Nominal value per share (in INR) | Total amount of shares (in INR) |
|--------------------------|---------------|----------------|------------------|----------------------------------|---------------------------------|
| <input type="checkbox"/> | | | | | |
| <input type="checkbox"/> | | | | | |

Add row

Delete row

12 Redemption of redeemable preference shares

In accordance with section 55, by a resolution of the Board of Directors at the meeting held on (DD/MM/YYYY) the company has redeemed redeemable preference shares, the particulars of which are as under

(a) Date of passing of Board resolution (DD/MM/YYYY)

(b) Mode of resolution

Board meeting Circulation

(c) Number of votes casted in favour

(d) Number of votes casted against

(e) Number of classes

| | | |
|------|--|--|
| i | Existing class of Preference shares to be redeemed | |
| ii | Date of issue of series of shares (DD/MM/YYYY) | |
| iii | Date on which shares were fully paid up (DD/MM/YYYY) | |
| iv | Due date of redemption of shares (DD/MM/YYYY) | |
| v | Actual date of redemption of shares (DD/MM/YYYY) | |
| vi | Number of preference shares | |
| vii | Face value per share | |
| viii | Carrying rate of dividend per share | |
| ix | Total nominal value | |

| | | |
|------|--|--|
| x | Total premium paid on redemption, if any | |
| xi | Amount payable on redemption (ix)+(x) | |
| xii | Preference shares redeemed out of | |
| xiii | Profits of the company | |
| xiv | Proceeds out of fresh issue of shares | |

13 Existing capital structure after taking into consideration the changes vide points 4, 6, 7 and 12 above

| Type of share | Class of share | Existing Authorised Capital | | | Existing Issued Capital | | | Existing Subscribed Capital | | | Existing Paid up Capital | | |
|---------------|----------------|-----------------------------|----------------------------------|--|-------------------------|----------------------------------|--|-----------------------------|----------------------------------|--|--------------------------|----------------------------------|--|
| | | Number of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

Add row

Delete row

14 Revised capital structure after taking into consideration the changes vide points 4, 6, 7 and 12 above

| Type of share | Class of share | Revised Authorised Capital | | | Revised Issued Capital | | | Revised Subscribed Capital | | | Revised Paid up Capital | | |
|---------------|----------------|----------------------------|----------------------------------|--|------------------------|----------------------------------|--|----------------------------|----------------------------------|--|-------------------------|----------------------------------|--|
| | | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) | No of shares | Nominal value per share (in INR) | Total Amount of share capital (in INR) |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

Add row

Delete row

15 *Whether articles of association have been altered
No

Yes

16 *Whether memorandum of association have been altered
No

Yes

17 Particulars of payment of stamp duty (Refer instruction kit for details before filling the particulars)

(a) State or UT in respect of which stamp duty is paid or to be paid

(b) Details of stamp duty to be paid electronically through MCA21 system

(b) (i) *Amount of stamp duty to be paid

(c)* In case maximum stamp duty payable has already been paid, provide details of form(s) filled earlier (SRN or receipt number, form number, date of filling, amount of stamp duty paid)

Attachments

(a) Workings for calculation of ratios (in case of conversion)

Max 2 MB

Choose File

Remove

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(b) Copy of the resolution for alteration of capital

Max 2 MB

Choose File

Remove

Download

(c) Optional attachment(s), if any

Max 2 MB

Choose File

Remove

Download

Declaration by the Company

I* , a* (Director/Manager/Company secretary/CEO/CFO) of the company declare that all the requirements of Companies Act, 2013 and the rules made thereunder have been complied with. I am authorised by the board of directors to give this declaration and to sign and submit this form. It is further declared and verified that:

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information material to the subject matter of this form has been suppressed or concealed and is as per the original records maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.

2. All the required attachments have been completely, correctly and legibly attached to this form.

3. I further declare that the company has paid correct stamp duty as per applicable Stamp Act

4. In case of redemption of preference shares out of profits of the company, amount equal to nominal amount of the shares to be redeemed has been transferred to Capital Redemption Reserve"

***To be digitally signed by**

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*Designation

(Director/ Manager/ Company Secretary/ CEO/ CFO)

* Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the company secretary

Certificate by Practicing Professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and Rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed.

I further certify that:

i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per _____ the _____ relevant provisions of the Companies Act, 2013 and were found to be in order;

ii. All the required attachments have been completely and legibly attached to this form.

To be digitally signed by:



- Chartered accountant (in whole-time practice) or
- Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

Whether associate or fellow:

- Associate
- Fellow

Membership number or Certificate of practice number

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement/certificate and punishment for false evidence respectively.

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the company.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorizing officer

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This eForm is hereby registered

Date of signing (DD/MM/YYYY)

Form No. SH-8

Letter of offer

[Pursuant to section 68 of the Companies Act,
and rule 17(2) of the Companies (Share Capital
Debentures) Rules, 2014]



2013
&

Form language

English

Hindi

Refer instruction kit for filing the form

*All fields marked in * are mandatory*

Company Information

1 (a) *Corporate Identity Number (CIN)

(b) *Name of the Company

© *Address of the Registered Office of the company

(d) *Email ID of the company

2 Share capital

*Date as on (DD/MM/YYYY)

(a) Equity share capital

*Number of classes

| Class of shares <input type="text"/> | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|---|--------------------|----------------|--------------------|-----------------|
| Number of equity shares | | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount (in INR) | | | | |

(b) Preference share capital

*Number of classes

| Class of shares <input type="text"/> | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|---|--------------------|----------------|--------------------|-----------------|
| Number of preference shares | | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount (in INR) | | | | |

(c) Others

| Description of share <input type="text"/> capital | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|---|--------------------|----------------|--------------------|-----------------|
| Number of shares | | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount (in INR) | | | | |

(d) *Total unclassified authorized share capital

3 Details of 'paid up equity capital', 'paid up capital' and 'free reserves'

| | |
|-------------------------------------|--|
| *Date (as on) (DD/MM/YYYY) | |
| *Total paid up equity share capital | |
| *Total paid up share capital | |
| *Free reserves | |
| *Securities premium | |

4 (a) *Date of completion of last buy-back (DD/MM/YYYY)

(b) *Proposed / Expected date of opening of offer (DD/MM/YYYY)

(c) *Proposed completion date of buy-back (DD/MM/YYYY)

(d) *Proposed date of extinguishment of the shares or securities (DD/MM/YYYY)

5 Source of the buy-back would be

| Checkbox | Source | Amount as on (DD/MM/YYYY) | Amount proposed to be utilized for buy-back |
|--------------------------|---|---------------------------|---|
| <input type="checkbox"/> | Free reserves | | |
| <input type="checkbox"/> | Securities Premium account | | |
| <input type="checkbox"/> | Proceeds out of fresh issue of any shares or other specified securities | | |

6 Particulars of the securities authorised to be bought-back

(a) *Shares or other securities to be bought back

Equity shares

Preference shares

Others

(a)(i)* Number of classes to be bought back

(b) *Class of shares or securities and type to be bought back

(c) *Maximum Number of the shares or other securities to be bought back

(d) *Minimum Number of the shares or other securities to be bought back

(e) *Nominal value per security

(f) *Proposed buy-back price

(g) *Total proposed amount of buy back (assuming maximum securities bought back as per plan)

7 (a) *Mode of buy-back

Existing security-holders on a proportionate basis

Open market

Odd-lots of listed securities

Employees' Stock Option

Sweat equity

Any other mode

(b) If any other mode, please specify the details

8 (a) *Article number authorising buy-back

(b) *Date of Board of Directors' resolution authorising buy-back of securities
(DD/MM/YYYY)

(c)(i) Date of passing the special resolution (DD/MM/YYYY)

(ii) Service Request Number (SRN) of Form MGT – 14

9 Shareholding of the promoters, directors and key manager personnel of the company and also the directors of such company which is promoter of the company

| S. No. | Particulars | Equity shares | Preference shares | Other, if any | Total |
|--------|---|---------------|-------------------|---------------|-------|
| 1 | Number of shares as on the date preceding to the date of board meeting in which the buy-back got approved | | | | |
| 2 | Shares purchased during the period of 12 months preceding the date of board meeting approving buy-back | | | | |
| 3 | Shares purchased during the period from date of board meeting approving buy-back till the date of letter of offer | | | | |
| 4 | Maximum price paid for the above | | | | |
| 5 | Date on which the above maximum price was paid (DD/MM/YYYY) | | | | |
| 6 | Shares sold during the period of 12 months preceding the date of board meeting approving buy-back | | | | |
| 7 | Shares sold during the period from date of board meeting approving buy-back till the date of letter of offer | | | | |
| 8 | Maximum price received for the above | | | | |
| 9 | Date on which the above maximum price was received (DD/MM/YYYY) | | | | |
| 10 | Balance of number of shares held as on the date of letter of offer | | | | |

10 The shareholding pattern before buy-back of shares or other specified securities:

| S. No. | Category of security holders | Securities held before buy-back as on _____ (DD/MM/YYYY) |
|--------|-------------------------------|--|
| 1 | Government(Central and State) | |

| | | |
|----|--|--|
| 2 | Government Companies | |
| 3 | Public financial institutions | |
| 4 | Nationalized or other bank(s) | |
| 5 | Mutual Funds | |
| 6 | Venture Capital | |
| 7 | Foreign holdings (Foreign Institutional Investors, Foreign companies, Non-resident Indians, Foreign financial institutions or Overseas corporate bodies) | |
| 8 | Bodies Corporate (not mentioned above) | |
| 9 | Directors or relatives of directors | |
| 10 | Other top fifty shareholders (other than mentioned above) | |
| 11 | Others | |
| 12 | Total | |
| 13 | Total number of shareholders | |

Debt Equity ratio

11 (a) *Whether government notification for the ratio higher than 2:1 is applicable? Yes No

(b) *Debt to capital and free reserves ratio allowed to company 2:1 6:1

(c) *Pre buy-back debt to capital and free reserve ratio

(d) *Post buy-back debt to capital and free reserve ratio

12 *Whether there is any subsisting default, or if the default is remedied and a period of three years has not lapsed after such default ceased to subsist, in respect of the following:

- (a) Repayment of deposit
- (b) Repayment of interest payable on deposits above
- (c) Repayment of debentures
- (d) Repayment of preference shares
- (e) Payment of dividend to shareholders
- (f) Repayment of term loans to any financial institution or bank
- (g) Repayment of interest on the term loans mentioned above

Yes No

13 *Whether there is any default in complying with the provisions of the following sections:

- (a) Section 92 (annual return)
- (b) Section 123 (declaration of dividend)
- (c) Section 127 (punishment for failure to distribute dividends)
- (d) Section 129 (financial statement)

Yes No

Attachments

(a) Unaudited financial statement (if applicable);

| | | | |
|----------|-------------|--------|----------|
| Max 2 MB | Choose File | Remove | Download |
|----------|-------------|--------|----------|

(b) Statutory approvals received (if any);

| | | | |
|----------|-------------|--------|----------|
| Max 2 MB | Choose File | Remove | Download |
|----------|-------------|--------|----------|

(c) *Declaration by auditor(s);

| | | | |
|----------|-------------|--------|----------|
| Max 2 MB | Choose File | Remove | Download |
|----------|-------------|--------|----------|

(d) *Copy of the board resolution;

| | | | |
|----------|-------------|--------|----------|
| Max 2 MB | Choose File | Remove | Download |
|----------|-------------|--------|----------|

(e) Optional attachment(s) - if any

| | | | |
|----------|-------------|--------|----------|
| Max 2 MB | Choose File | Remove | Download |
|----------|-------------|--------|----------|

Company Declaration

It is hereby declared that all the attachments and the information given in this form are true and correct to the best of my knowledge. Further declared that:

(a) All requirements of section 68(3) have been complied with.

(b) No defaults are subsisting in repayment of deposits or interest payment there on, redemption of debentures or payment of interest thereon or redemption of preference shares or payment of dividend to any shareholder or repayment of any term loan or interest payable thereon to any financial institutions or banking company and the company is not prohibited for buy-back by operation of law within the meaning of section 70 of the Act;

(c) The Board of directors has made a full enquiry into the affairs and prospects of the company and that they have formed the opinion :

- i. as regards its prospects for the year immediately following the date of the letter of offer that, having regard to their intentions with respect to the management of the company's business during that year and to the amount and character of the financial resources which will in their view be available to the company during that year, the company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from that date; and
- ii. in forming their opinion for the above purposes, the directors have taken into account the liabilities as if the company were being wound up under the provisions of the Companies Act, 2013 (including prospective and contingent liabilities)

We declare that we have received a report from the company's auditors stating that they have inquired into the company's state of affairs, the amount of the permissible capital payment for the securities in question is in their view properly determined and that the audited accounts on the basis of which calculation with reference to buy back is done is not more than six months old from the date of offer document.

***To be digitally signed by**

DSC BOX

*Designation

| | |
|--|---|
| | ▼ |
|--|---|

(Director/Managing director)

| |
|--|
| |
|--|

*Director identification number of the director

*To be digitally signed by

DSC BOX

*Designation

(Director/Managing director)

*Director identification number of the director

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

This eForm is hereby registered

Digital signature of the authorising officer

DSC BOX

Date of signing (DD/MM/YYYY)

Form No. SH-9

Form language

English

Hindi

Declaration of solvency

[Pursuant to section 68(6) of the Companies Act, 2013 and rule 17(3) of the Companies(Share Capital and Debentures) Rules, 2014]

Refer instruction kit for filing the form

All fields marked in * are mandatory



Company Information

1 (a) *Corporate Identity Number (CIN)

2 (a) *Name of the Company

(b) *Address of the Registered Office of the company

(c) *Email ID of the company

Listing Details

3 (a)* Whether the company is listed
No

Yes

(b) Name of the stock exchange(s)

(c) Date of listing(s) (DD/MM/YYYY)

(d) Number of merchant banker(s) appointed

(e) Name of the merchant banker appointed

Other Details

4 (a) *Date of Board of Directors' resolution authorising buy-back of securities
(DD/MM/YYYY)

(b)(i) Date of special resolution of members authorising the buy-back of securities
(DD/MM/YYYY)

(ii) *Service Request Number (SRN) of Form MGT – 14

Attachments

(a) *Statement of assets and liabilities

Max 2 MB

(b) *Auditor's Report

Max 2 MB

(c) *Affidavit as per rule 17(3)

Max 2 MB

(d) Optional attachment(s) - if any

Max 2 MB

Company Declaration

We declare that we have received a report from the company's auditors stating that they have inquired into the company's state of affairs, the amount of the permissible capital payment for the securities in question is in their view properly determined and that the audited accounts on the basis of which calculation with reference to buy back is done is not more than six months old from the date of offer document.

We solemnly affirm and declare that we have made full inquiry into the affairs of the company as a result of which we have formed an opinion that the Company is capable of meeting its total liabilities and that the company will not be rendered insolvent within a period of one year from the date of making this declaration

We solemnly declare that we have made a full enquiry into the affairs of the company including the assets and liabilities of this

company and have noted that the shareholders by a special resolution dated (DD/MM/YYYY)*

and the resolution passed by the Board at its meeting held on (DD/MM/YYYY)*
have approved the buy-back

of* (in numbers)* (in words) shares or
other specified

securities as per the provisions of section 68 of the Companies Act, 2013. Verified this day the*
day of*

***To be digitally signed by**

*Designation

(Director/Managing director)

*Director identification number of the director (DIN)

***To be digitally signed by**

DSC BOX

***Designation**

(Director/Managing director)

***Director identification number of the director (DIN)**

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

This eForm is hereby registered

Digital signature of the authorising officer

Date of signing (DD/MM/

DSC BOX

(ii) for Form No. SH-11, the following forms shall be substituted, namely.-

Form No. SH-11

Return in respect of buy-back of securities
[Pursuant to section 68(10) of the Companies Act, 2013 and rule 17(13) of the Companies (Share Capital & Debentures) Rules, 2014]



Form language

English

Hindi

Refer instruction kit for filing the form

*All fields marked in * are mandatory*

Company Information

1 (a) *Corporate Identity Number (CIN)

(b) *Name of the Company

(c) *Address of the Registered Office of the company

(d) *Email ID of the company

(e) *SRN of form SH-8

(f) *SRN of form SH-9

2 Source of the buy-back

| Checkbox | Source | Amount as on ____ | Amount utilized for buy-back |
|--------------------------|---|-------------------|------------------------------|
| <input type="checkbox"/> | Free reserves | | |
| <input type="checkbox"/> | Securities Premium account | | |
| <input type="checkbox"/> | Proceeds out of fresh issue of any shares or other specified securities | | |

3 Details of securities bought back

Share capital

*Date as on (DD/MM/YYYY)

(a) Equity share capital

*Number of classes

| Class of shares | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|---|--------------------|----------------|--------------------|-----------------|
| <input type="text"/> | | | | |
| Number of equity shares pre buy back | | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount of equity shares pre buy-back (in INR) | | | | |
| Number of shares or other securities bought back | | | | |
| Buy-back price | | | | |
| Total amount of buy back | | | | |
| Number of equity shares post buy back | | | | |

| | | | | |
|--|--|--|--|--|
| Total amount of equity shares post buy-back (in INR) | | | | |
|--|--|--|--|--|

(b) Preference share capital

*Number of classes

| Class of shares <input type="text"/> | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|--|--------------------|----------------|--------------------|-----------------|
| Number of preference shares pre buy back | 200 | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount of preference shares pre buy-back (in INR)) | | | | |
| Number of shares or other securities bought back | | | | |
| Buy-back price | | | | |
| Total amount of buy back | | | | |
| Number of equity shares post buy back | | | | |
| Total amount of preference shares post buy-back (in INR) | | | | |

(c) Others

| Description of share capital <input type="text"/> | Authorised capital | Issued capital | Subscribed capital | Paid up capital |
|--|--------------------|----------------|--------------------|-----------------|
| Number of shares pre buy back | | | | |
| Nominal amount per share (in INR) | | | | |
| Total amount of shares pre buy-back (in INR)) | | | | |
| Number of shares or other securities bought back | | | | |
| Buy-back price | | | | |
| Total amount of buy back | | | | |

| | | | | |
|---|--|--|--|--|
| Number of shares post buy back | | | | |
| Total amount of shares post buy-back (in INR) | | | | |

(d) *Unclassified authorised share capital

4 Details of 'paid up equity capital,' 'paid up capital' and 'free reserves'

| | |
|-------------------------------------|--|
| *Date (as on) (DD/MM/YYYY) | |
| *Total paid up equity share capital | |
| *Total paid up share capital | |
| *Free reserves | |
| *Securities premium | |
| *Total amount of buy-back | |

5 (a) *Date of Board of Directors' resolution authorising buy-back of securities (DD/MM/YYYY)

(b) Service Request Number (SRN) of Form MGT – 14

6 (a) *Date of completion of last buy-back (DD/MM/YYYY)

(b) *Date of opening of offer (DD/MM/YYYY)

(c) *Date of closure of offer (DD/MM/YYYY)

(d) *Date of completion of buy back (DD/MM/YYYY)

(e) *Date of payment of consideration to all shareholders from whom securities have been bought back (DD/MM/YYYY)

Debt Equity Ratio

7 (a) *Whether government notification for the ratio higher than 2:1 is applicable?
No

 Yes

(b) *Debt to capital and free reserves ratio allowed to company
6:1

 2:1

(c) *Pre buy-back debt to capital and free reserve ratio

(d) *Post buy-back debt to capital and free reserve ratio

8 The shareholding pattern after and before buy-back of securities

| S.no | Category of security holders | Securities held before buy-back as on | Securities held after buy-back as |
|------|--|---------------------------------------|-----------------------------------|
| | | <input type="text"/> (DD/MM/YYYY) | <input type="text"/> (DD/MM/YYYY) |
| 1 | Government (Central and State) | | |
| 2 | Government Companies | | |
| 3 | Public financial institutions | | |
| 4 | Nationalized or other bank(s) | | |
| 5 | Mutual Funds | | |
| 6 | Venture Capital | | |
| 7 | Foreign Holdings (Foreign institutional investors, Foreign companies, Non Resident Indians, Foreign financial institutions or Overseas Corporate bodies) | | |
| 8 | Bodies Corporate (not mentioned above) | | |
| 9 | Directors or relatives of directors | | |
| 10 | Other top fifty shareholders (other than mentioned above) | | |
| 11 | Others | | |
| 12 | Total | | |

*Total number of shareholders (for both before and after buy back)

9 Promoter wise shareholding details

| S. No. | Name of promoters | Pre buy-back | | | | | Post buy-back | | | | |
|--------|-------------------|---------------|---------|-------------------|---------|----------------------|---------------|---------|-------------------|---------|----------------------|
| | | Equity shares | | Preference shares | | Other, If any | Equity shares | | Preference shares | | Other, If any |
| | | Class A | Class B | Class A | Class B | Name to be populated | Class A | Class B | Class A | Class B | Name to be populated |
| 1 | | | | | | | | | | | |
| 2 | | | | | | | | | | | |

Add Row

Delete Row

Attachments

(d) *Buy-back details

Max 2 MB

Choose File

Remove

Download

(e) *Copy of the board resolution

Max 2 MB

Choose File

Remove

Download

(f) Optional attachment(s) - if any

Max 2 MB

Choose File

Remove

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Company Declaration

I have been authorised by the board of director's resolution number* Dated (DD/MM/YYYY)*

to sign and submit this form. All the attachments and the information given in this form are true and correct to the best of my knowledge. Further, on behalf of board of directors, I hereby confirm that full enquiry into the affairs and prospects of the company and have formed the opinion-

(i) that immediately following the date on which the general meeting is convened there will be no grounds on which the company could be found unable to pay its debts;

(ii) as regards its prospects for the year immediately following that date, that, having regard to their intentions with respect to the management of the company's business during that year and to the amount and character of the financial resources which will in their view be available to the company during that year, the company will be able to meet its liabilities as and when they fall due and will not be rendered insolvent within a period of one year from that date;

(iii) in forming their opinion for the above purposes, the directors have taken into account the liabilities (including prospective and contingent liabilities) as if the company were being wound up under the provisions of the Companies Act, 2013; and

(iv) The provisions of Companies Act, 2013 and rules made thereunder relating to buy-back of securities have been complied with in respect of the securities bought back and the details relating to such buy-back is being filed in this form.

***To be digitally signed by**

DSC BOX

*Designation

(Director/Managing director)

*Director identification number of the director

***To be digitally signed by**

DSC BOX

*Designation

(Director/Managing director)

*DIN

*Whether associate or fellow:

Associate Fellow

* Certificate of practice number of the professional

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

This eForm is hereby registered

Digital signature of the authorising officer

DSC BOX

Date of signing (DD/MM/YYYY)

(iii) Form No.SH-15 shall be omitted.

[F. No. 1/04/2013-CL-V, Part-IV]

Manoj

MANOJ PANDEY, Joint Secretary

Note : The principal rules were published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (i), *vide* number G.S.R. 265 (E), dated the 31st March, 2014 and last amended *vide* number G.S.R.335(E) dated the 04th May, 2022.